

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

STARRED QUESTION NO:311

ANSWERED ON:11.08.2015

Employment to Differently Abled Persons

Nayak Shri B.V.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is implementing any scheme to facilitate employment to differently abled persons in the private sector;
- (b) if so, the details and the present status of the scheme;
- (c) the total outlay and expenditure incurred under the scheme during the Eleventh and Twelfth Five Year Plan Period, plan-wise;
- (d) whether this scheme has been able to achieve its target of creating 1 lakh jobs per annum and if so, the details thereof and if not, the reasons therefor; and
- (e) the measures taken/ being taken by the Government for economic rehabilitation of differently abled persons in the country?

Answer

MINISTER FOR SOCIAL JUSTICE & EMPOWERMENT
(SHRI THAAWARCHAND GEHLOT)

(a) To (e): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No.311 for 11.08.2015 raised by Shri B.V.Naik regarding employment to differently abled persons

(a) & b): A list of various schemes being implemented for employment in private sector as well as self-employment of Persons with Disabilities (PwDs) is given in Statement-I enclosed.

c): A statement of outlay and expenditure under the various schemes is given in Statement-II.

(d): The target of providing skill training to 1 lakh Persons with Disabilities has been fixed for the year 2015-16 under the National Action Plan for Skill Development of PwDs which was announced on 21st March, 2015. The said National Action Plan is effective from the current financial year 2015-16.

(e): The primary responsibility for programs for the welfare of persons with disabilities, including persons with physical and mental disabilities, lies with the State Government as per entry No.9 in the "State List". However, the Department of Empowerment of Persons with Disabilities supplements the efforts of the States in the welfare of Persons with Disabilities.

A list of schemes being run by this Department for differently abled citizens of the country is given at Statement – I as mentioned in reply to (a) and (b) above.

In addition there is a provision of 3% reservation in Government jobs for persons with Disabilities as per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.
